PART I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS

Notification

The 19th April, 1982

No. 11-Leg./82.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 7th April, 1982 and is hereby published for general information:—

Punjab Act No. 9 of 1982

THE PUNJAB LEGISLATORS (ALLOWANCES AND AMENITIES)
MODIFICATION ACT, 1982.

AN ACT

to amend the laws relating to the grant of allowances and other amenities to the legislators of the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Thirtythird Year of the Republic of India, as follows:—

- 1. This Act may be called the Punjab Legislators (Allowances and Short title. Amenities) Modification Act, 1982.
- 2. In the Punjab Legislative Assembly (Allowances of Members) Act, Amendment of Punjab Act, Amendment of Punjab Act, 4 of
 - (a) in section 4-A, in the proviso to sub-section (2), for the words "three 1942. thousand and six hundred rupees", the words "four thousand and eight hundred rupees" shall be substituted;
 - (b) in section 4-C, in sub-section (1),—
 - (i) in clause (a), for the words "one lac rupees", the words "one lac and twenty-five thousand rupees" shall be substituted; and
 - (ii) in clause (b), for the words "forty thousand rupees", the words "seventy thousand rupees" shall be substituted.
- 3. In the Punjab Legislative Assembly Speaker's and Deputy Speaker's Amendment of Punjab Act, 1937,—

 Salaries Act, 1937,—

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 - (a) in section 3-A, in the proviso to sub-section (1), for the words "three thousand and six hundred rupees", the words "four thousand and eight hundred rupees" shall be substituted;
 - (b) in section 4, in sub-section (1),—
 - (i) in clause (a), for the words "one lac rupees", the words "one lac and twenty-five thousand rupees" shall be substituted; and

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(ii) in clause (b), for the words "forty thousand rupees", the words "seventy thousand rupees" shall be substituted.

Amendment of East Punjab Act 6 of 1947.

- 4. In the East Punjab Ministers' Salaries Act, 1947,—
 - (a) in section 2, in the proviso to sub-section (4), for the words "three thousand and six hundred rupees", the words "four thousand and eight hundred rupees" shall be substituted.
 - (b) in section 2-D, in sub-section (1),—
 - (i) in clause (a), for the words "one lac rupees", the words "one lac and twenty-five thousand rupees" shall be substituted; and
 - (ii) in clause (b), for the words "forty thousand rupees", the words "seventy thousand rupees" shall be substituted.

Amendment of Punjab Act 22 of 1956.

- 5. In the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956,—
 - (a) in section 5-A, in the proviso to sub-section (1), for the words "three thousand and six hundred rupees", the words "four thousand and eight hundred rupees" shall be substituted.
 - (b) in section 5-C, in sub-section (1),—
 - (i) in clause (a), for the words "one lac rupees", the words "on lac and twenty-five thousand rupees" shall be substituted; and
 - (ii) in clause (b), for the words "forty thousand rupees", the words "seventy thousand rupees" shall be substituted.

AFTAB SINGH BAKHSHI,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs.